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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

C.C.P. No. 1151 of 1993

IN

O.A. No. 771 of 1992

Dated: 5.12.1994

Hon. Mr. S. Das Gupta, A.M.

Hon. Mr. S. S. Dhaliwal, J.M.

V.K. Singh son of late B.N. Brasad
30, Himmatganj, Allahabad ... Petitioner.

(By Advocate Sri Anand Kumar.)

VERSUS

1. Sri S.N. Mathur, G.M. N. Railway,
Baroda House, New Delhi.
2. Sri A.K. Jain, D.R.M.
Northern Railway, Allahabad.
3. Sri Rajeev Mishra, Sr. D.M.E./N.
Railway, Allahabad Respondents.

(By Advocate Sri A.V. Srivastava)

O R D E R

(By Hon. Mr. S. Das Gupta, Member(A))


Heard Sri Anand Kumar learned counsel for the
applicant and Sri A.V. Srivastava, learned counsel
for the Respondents.


The contempt petition was filed for alleged
violation of the directions contained in the order
dated 2.12.1993 passed by this ~~the~~ Tribunal
disposing of the O.A. No. 771 of 1992 . The
relevant direction contained in the order was for
payment of undisputed amounts and other benefits

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to the applicant within a period of 3 months. It has been submitted by the respondents that all payments in ~~terms~~^{terms} of this order of the Tribunal has ~~not~~^{not} been ~~paid~~^{made} to the applicant. The learned counsel for the applicant, however, submits that the respondents have not paid interest on the pending amounts. The directions contained in the Tribunal's order dated 2.12.1992 does not specify payment of ~~interest~~ on the delayed payments. In view of this, ~~the~~^{non-} payment of interest as alleged by the applicant does not constitute any violation of this Tribunal's order.

2. In view of this, the contempt petition has no merit and the same is hereby dismissed. Notices issued are, hereby discharged.


Member (J)


Member (A)

(N.U.)